THE BETWA RIVER BOARD (AMENDMENT) BILL, 1985)

the statement that their production per year is° one lakh. That means, the people will have to wait, for 21 years to get a scooter. Therefore, Ghosh Committee has not examined this aspect. If the production capacity is only one lakh scooters, I can understand applications to the extent of two lakh being invited but the extent of exploitation is that about 21 lakh applications are received. Same is the position with Bajaj scooters. Therefore, I suggest that some guidelines or restrictions are necessary in the interest of consumers to see that unlimited number of applications should not be entertained. Otherwise, this is nothing but exploitation. I can understand one being a willing partner up to, one lakh. But for one lakh scooters, there are 21 lakh applications. Therefore. I would suggest, an upper limit is necessary for inviting the applications.

डा० गोबिन्द दास रिछारिया (उत्तर प्रदेश): उपतभाष्यक्ष महोदया, में प्रस्ताव करता हूं कि बेतवा नदी बोर्ड प्रधिनियम, 1976 के और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमित दी जाए?

The question was put and the motion was adopted.

डा० गोबिन्द दास रिछारियाः मैं विधेयक प्रःस्थापितं करता हुं।

Lastly, I am thankful to the hon. Minister for his announcement that Scheduled Castes and Scheduled Tribes have ben exempted from fee. But I suggest that this concession should also, be extended to other low-income group peopie- specially in the villages, even though they may not belong to Scheduled Castes and Scheduled Tribes. This concession should be extended to the poor people living below the poverty line. Otherwise, it will be a tax on these people. Same should be don« in regard to backward communities also. I hope, hon. Minister will consider this aspect and see that this sort of tax on unemployed people is done away with. Otherwise, this would he a stigma on the kind of progressive State Which we want to usher-in in our country. With these words, Madam, in view of the assurance given by the hon.. Minister, I withdraw the Bill.

I THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1983

[To Amend section, 13AS 13AA and 13B OF Act 43, of 19501

THE VICE-CHAIRMAN (SHRIMATI ANAK MUKHERJEE): Now, Mr. Goyal to move his Bill listed at item I no, 5.

SHRI J. P. GOYAL (Uttar Pradesh): Madam Vice-Chairman, in fact, I have three Bills. I do not know whether they can be taken up together.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Have they been introduced?.

SHRI J. P. GOYAL: They have all ¹ been introduced and they are on the agenda.

SHRI S. W. DHABE (Maharashtra): If they are connected together....

SHRI J. P. GOYAL: They are connected together.

Madam, there are two Bills which seek to amend the Representation of the People Act, one seeks to amend the Act of 1950 and the other the Act of 1951, in regard to, for example, returning officers-chief electoral officers and so on. There is another Bill which seeks to amend the Constitution of

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Does the hon. Member have the leave of the House to withdraw his Bill?

The Bill was, by leave, withdrawn.